

**NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH
Finance Centre, 3rd Floor, Block IIIB
New Town, Kolkata 700157
(Phone: 033-23240089 Fax: 033-23240094)**

No. 10/C/01/2020/NGT/EZB/Kol/Office order/Admin/ ५५७

Date: 29.10.2021

NOTICE

This is for the information of all concerned that on and from 08.11.2021, the Bench of this Tribunal, will sit at "Wing A" of the same floor in the newly furnished Court Room. The hearing will take place in hybrid mode i.e. physical appearance of the litigants (those who are willing to appear in-person) as well as the Ld. Advocate/s will be permitted, subject to the compliance/observance of the following conditions/restrictions:-

- All Covid-19 protocols shall have to be observed strictly and maintenance of physical distance inside the entire Tribunal premises is mandatory.
- Those not having mask on their face will not be allowed entry inside the Tribunal premises.
- All persons wearing mask must have their nose/nasal region covered.
- All persons must carry their own sanitizers, and the same shall also be provided for at inside the Tribunal.
- Only those litigants, who are appearing in-person, and the Ld. Advocate/s, whose case/s are listed in the said day's cause-list, will be allowed inside Court room, all others shall be permitted to wait outside the Court rooms, subject to observance of physical distancing norms.
- The litigant/s (those who are appearing in-person) and the Ld. Advocate/s of two consecutive item numbers of the day's cause-list shall be allowed inside the Court at a time, and not more than that.
- In case, an item number of the respective day's cause-list is passed over, all those appearing in the said matter shall immediately vacate the Court-room, and wait for their turn to be called on, and only when such item number of the said day's cause-list is called on should those appearing in the said matter enter the Court room, and it is to be noted that ordinarily, such passed over matter or adjourned matters shall be called on after the day's cause-list matters are exhausted.
- All matters where personal appearance has been directed shall be called on first, and the said day's cause-list shall make a specific mention of the same bearing the nomenclature in the said day's cause-list, inter alia, as "for personal appearance".
- In case of those willing to assist their respective Ld. Advocate/s but not appearing in the case, their entry to the Court room shall be decided on a case-to-case basis and no uniform guideline is issued in this regard, but the discretion of the Ld. Registrar/Ld. Deputy Registrar of the Bench, governing their entry inside the Court-room, shall be final and binding, and no complaints/disputes shall be entertained in this regard.
- **Physical appearance of litigants (only those appearing in-person) and the Ld. Advocate/s are encouraged, subject to administration of double vaccination and compliance/observance of all mandatory Covid 19 related protocols.** Those who have been administered single dose of vaccine shall not be allowed inside the premises of the Tribunal for the time being.
- Those willing to appear through Video Conference applications, may continue to do so, with the disclaimer that, notwithstanding the best dual-capacity leased-line broadband facility in place at the Tribunal, occasional systemic and/or technical deficiencies might occur and for such issue/s, the Tribunal shall not be held responsible, and for the appearing person's (i.e. either the litigant appearing in-person and/or any Ld. Advocate) perception of dissatisfaction vis-à-vis not being fully and/or appropriately heard at the time of argument. Please note that

- these are technical issue/s and, hence, for such occurrence and/or recurrence of unforeseen circumstances, the Tribunal shall not be held responsible.
- All category of filings shall continue to take place under E-Filing Module only through the website www.greentribunal.gov.in, and no petition/affidavit/rejoinder/report and/or any other category of documents, irrespective of nomenclature, pertaining to judicial matters, sent through email shall be entertained. This is very important for all concerned which please note.
 - Please note further that filing of any document/s, affidavit/s, rejoinder/s, report/s and/or any other matter pertaining to judicial record shall have to be filed positively, before 12 noon of the previous working day of the said case ordinarily appearing in the day's cause-list, and for such purpose only, Saturday should not be construed as a working day, though, save and except second Saturday, all other Saturdays are working days for all practical and other official purpose/s.
 - It is to be noted further that in all category of filings, where fees are payable, sending such documents through email would have a bearing in the form of such document/s never being included in the record of such case and it shall be deemed and/or presumed that no such document/s, as claimed, has been filed.
 - Payment of Court-Fees are encouraged through online mode only, as is available in the E-Filing module of our website. .
 - In case of any clarification, please feel free to write to us at registrarngt-kolkata@gov.in and ngtjudicial-kolkata@gov.in. No communication for any purpose to any other email shall be construed to be a valid email communication for any official purpose. **THIS IS MANDATORY.**
 - Cooperation of all is sincerely solicited.
 - Please note further that in case there is a surge in Covid 19 case/s, the Tribunal reserves the right to revert to alternative mode of hearing i.e through Video Conference applications (online) mode only, in short notice, and for such purpose, it is advised that all concerned keep themselves abreast about the latest situation by visiting the website www.greentribunal.gov.in on a regular and/or daily basis.
 - Making phone calls seeking clarification/s pertaining to the instant communication is discouraged, only emails will be entertained.

Subhayu Banerjee
Subhayu Banerjee
(Registrar)

Registrar
NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

Copy to:

- Notice Board
- Guard File
- Concerned File

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